


**Minutes of the 41<sup>st</sup> meeting of the Food Authority held on December 29, 2022 at  
16:30 hrs through physical cum virtual mode**

The forty first meeting of the Food Safety and Standards Authority of India (FSSAI) was held at 4.30 pm on 29<sup>th</sup> December, 2022 through physical cum virtual platform at Room No. 155, A-Wing, Committee Room, 1<sup>st</sup> Floor, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi under the chairmanship of Shri Rajesh Bhushan, Chairperson, FSSAI. The list of participants is at **Annexure -1**.

Chairperson welcomed the members of the Authority to the meeting and introduced newly appointed Chief Executive Officer, Shri Ganji Kamala Vardhana Rao to the Authority. Thereafter, Shri S Gopalarishnan, Special Secretary (CEO, Additional charge) proceeded with the Agenda Items.

Item No.	Description
<b>I</b>	<b>Confirmation of Minutes of 40<sup>th</sup> meeting held on 29/09/2022</b>
	Since there were no comments, the minutes of the 40 <sup>th</sup> meeting held on 29 <sup>th</sup> September, 2022 were confirmed and adopted, as placed.
<b>II</b>	<b>Action Taken Report of 40<sup>th</sup> meeting</b>
	The Action Taken Report was noted by the Authority, as placed.
<b>III</b>	<b>CEO's Report</b>
	<p>Shri Ganji Kamala Vardhana Rao, CEO, FSSAI presented his report in brief and highlighted the action taken and developments since the last meeting of the Authority. He apprised the members about the work on standards setting in terms of meetings of Scientific Panels/Scientific Committee and number of Draft &amp; Final Regulations notified; special drives to check adulteration during festive season as a part of food safety compliance; increase in the number of notified food testing laboratories; PAN India Surveillance programs; training and capacity building programmes; various IEC activities viz. Eat Right Challenge, coordination with States to organize Eat Right Millet Mela etc.; human resource activities like direct recruitment of various officers of technical cadre at FSSAI, and involvement of FSSAI at Global level in 45<sup>th</sup> meeting of Codex Alimentarius Commission.</p> <p>Chairperson, with respect to food safety compliance, suggested the Authority that the capping on penalties due to delay in submission of Annual Returns should be rationalized in such a way that delay gets progressively reduced in an efficient manner.</p> <p>Authority took note of the CEO's report. The detailed report is placed at <b>Annexure-2</b>.</p>
<b>41.1</b>	<b>FOOD STANDARDS</b>
<b>1</b>	<b>ITEMS PROPOSED FOR FINAL (DRAFT) NOTIFICATION</b>



1.1	<b>Amendment to FSS (Food Products Standards &amp; Food Additives) Regulations, 2011 relating to Khoa, Mozzarella cheese, pizza cheese, crude solvent extracted corn oil, etc.</b>
	<p><b>Discussion:</b> Advisor (S&amp;S) briefed the agenda item and brought to the notice of the Authority that value of IgG in table under item (II) (b) is actually 8.5 which has been inadvertently mentioned as 1.8 in the proposed notification. One member had following suggestions/concerns:</p> <ol style="list-style-type: none"> <li>1. With regard to sub-regulation 2.2.4, clause 11 relating to Peanut Butter, it was suggested to include other suitable ingredients in the standards of peanut butter in line with similar provisions in other products. Accordingly, it was also suggested to modify the existing limit for Protein in the table mentioned at 2.2.4 (11) of FSS (FPS&amp;FA) Regulations from 25% to 22%. The Authority did not agree to include other suitable ingredients in the standards as this would dilute the product standard and might be misleading the consumers. However, with respect to modification, in the limit for Protein, the Authority recommended to submit a separate proposal/ representation supported by scientific data for further consideration by the concerned Scientific Panel.</li> <li>2. With regard to sub-regulation 2.4.6, clause 24(c) relating to Fortified Rice Kernel (FRK), it was suggested to include method for measurement of opaqueness (CAT Method) of FRK with Rice and the description regarding the shape and size. To this, it was informed that the CAT Method as opacity is a varietal characteristic and its measurement is not required in this standard. Further, the description of FRK in the proposed standards mention that "fortified rice kernels shall resemble the rice as closely as possible in final attributes".  Further, a concern was raised regarding difference in parameters for FRK and Rice and requested to evaluate the data submitted to the Authority. It was suggested to cross verify the data, if required.  One member suggested to fortify the rice using the natural sources like millets instead using chemical fortificants. It was clarified that the millets are having anti-nutritional factors which would limit the availability of such minerals to the diet and hence, the chemical fortificants are used to meet requisite quantity of the nutrients. The premix has vitamins and minerals in the concentrate required for fortification which is not the case with any organic source</li> <li>3. With regard to sub-regulation 2.10.1 relating to Tea, it was mentioned that the proposed limit of iron filing in tea is not enforceable till a workable method of analysis is in place as it may lead to unnecessary prosecution due to non-compliance of enforcement samples. The Authority while noting the point mentioned that the said method is under review and the same will be finalised well before the final notification is published</li> <li>4. With regard to sub-regulation 3.3.3 relating to 'Oligofructose', it was suggested: <ol style="list-style-type: none"> <li>(i) to include presently allowed products viz 'Bread' and 'Biscuits' against S.No. 2 in the proposed notification (<i>Usage level - Max 15%</i>) as this notification will supersede the existing provisions across the FSS regulations and the same was agreed by the Authority.</li> </ol> </li> </ol>

	<p>(ii) to include Seasonings &amp; Condiments alongside Soups and broths against S.No. 2 in the proposed notification (<i>Usage level – Max 15%</i>). The Authority did not agree as the concerned Scientific Panel had deliberated on this suggestion and rejected the proposal on the grounds that the usage levels of these products is in small quantities and may not give any nutritional benefits in the overall quantities used.</p> <p>(iii) to delete the provision mentioned under the Table as it seems superfluous to the proposed notification and the same was agreed by the Authority.</p> <p>(iv) a clarity was sought if cereal products in specific category or cereal products in all categories as per FSSR would be covered under 'Pre-cooked or processed cereal/grain/legume products' in S.No. 1 of the proposed notification. It was clarified that cereal products in all categories as per FSSR would be covered under 'Pre-cooked or processed cereal/grain/legume products'.</p> <p>(v) to editorially correct usage level from '01 percent' to '1 percent' against S.No. 3 in the proposed notification and the same was agreed to.</p> <p><b>Decision:</b> 5. The Authority approved the final notification, with the following modifications:</p> <p>(i) to include the products 'Bread' and 'Biscuits' against S.No. 2 in the proposed notification (<i>Usage level – Max 15%</i>)</p> <p>(ii) to delete the provision mentioned under the table in 3.3.3</p> <p>(iii) to correct usage level from '01 percent' to '1 percent' against S.No. 3 in the proposed notification and</p> <p>(iv) to correct the value of IgG in table under item (II) (b) as 8.5 in place of 1.8.</p> <p><b>Action Point:</b> 6. Science &amp; Standards (S&amp;S) division to proceed with the final notification with the above changes.</p>
<b>1.2</b>	<b>Amendment to FSS (Packaging) Regulations, 2018</b>
	The Authority considered the agenda item and approved, as proposed. <b>Action Point:</b> S&S division to proceed with the final notification.
<b>1.3</b>	<b>Amendment to FSS (Alcoholic Beverages) Regulations, 2018</b>
	The Authority considered the agenda item and approved, as proposed. <b>Action Point:</b> S&S division to proceed with the final notification.
<b>2</b>	<b>ITEMS PROPOSED FOR DRAFT NOTIFICATION</b>
<b>2.1</b>	<b>Amendment to FSS (Food products Standards and Food Additives) Regulations, 2011</b>

	<p><b>Discussion:</b> One member commented on the standards of flavored milk (<i>specific mention of 'milk fat' and 'SNF'</i>), proposal on separate category for diary based drinks and partially skimmed milk etc. The member also raised concern on the gap between the list of Processing Aids which had been operationalized earlier and which have been finalized or being finalized with a request to prepare active list for the same. To this, the Authority recommended to separately schedule a meeting with the Industry and address their concern. However, if the new processing aids are required based on the technological advancement, the same will be considered after submitting relevant data for preparing the active list of Processing aid inventory and the same will be operationalized as and when required.</p> <p><b>Decision:</b> The Authority while noting the comments, approved the draft notification as proposed and suggested the members to submit all the comments/suggestions at the stage of draft notification.</p> <p><b>Action Point:</b> S&amp;S division to proceed with the draft notification.</p>
2.2	<p><b>Amendment to FSS (Contaminants, Toxins and Residues) Regulation, 2011 relating to MRLs of Pesticides Residues</b></p>
	<p><b>Discussion:</b> One member raised concerns on use of unregistered pesticides and their MRL fixation by the Food Authority without any field level data research.</p> <p><b>Decision:</b></p> <ol style="list-style-type: none"> <li>1. The Authority noted the concern of the member and recommended to send a separate proposal for deliberation by the concerned Scientific Panel.</li> <li>2. The Authority approved the draft notification, as proposed. However, it was mentioned that all the comments/suggestions can be submitted at the stage of draft notification.</li> </ol> <p><b>Action Point:</b> S&amp;S division to proceed with the draft notification.</p>
2.3	<p><b>Amendment to FSS (Food for Infant Nutrition) Regulation, 2020</b></p>
	<p>The Authority approved the draft notification, as proposed.</p> <p><b>Action Point:</b> S&amp;S division to proceed with the draft notification.</p>
2.4	<p><b>Amendment to FSS (Labelling and Display) Regulations, 2020</b></p>
	<p><b>Discussion:</b> One member suggested to standardize the size of outer square in line with that of Veg Logo.</p> <p><b>Decision:</b> The Authority noted the suggestion and approved the draft notification, as proposed. However, it was mentioned that all the comments/suggestions may also be submitted at the stage of draft notification.</p>



	<b>Action Point:</b> S&S division to proceed with the draft notification.
<b>2.5</b>	<b>Amendment to FSS (Alcoholic Beverages) Regulations, 2018</b>
	The Authority approved the draft notification, as proposed. <b>Action Point:</b> S&S division to proceed with the draft notification.
<b>3</b>	<b>OTHER ISSUES</b>
<b>3.1</b>	<b>Methods for determination of Iron, Folic Acid (Vitamin B9) &amp; Cyanocobalamin (Vitamin B12) in Fortified Rice</b>
	The Authority approved the agenda, as proposed. <b>Action Point:</b> QA division to take necessary action.
<b>3.2</b>	<b>Revised Manual of Methods of Foods-Cereals and Cereal Products</b>
	<b>Discussion:</b> One member requested to hold the publishing of this manual as there are few newer methods/analytical techniques which may also be included as part of this manual. <b>Decision:</b> The Authority recommended to proceed with the publishing of this revised manual on cereal and cereal products as the advancement in analytical techniques is a dynamic process and updated versions of the manual can be brought out from time to time. <b>Action Point:</b> QA division to take necessary action.
<b>3.3</b>	<b>Graphic specifications of Vegan logo</b>
	The Authority ratified the agenda, as placed. <b>Action Point:</b> S&S division to take necessary action.
<b>3.4</b>	<b>Payment of remuneration to EC members towards scrutiny of applications for Approval for Non-specified Food and Food Ingredients) Regulations, 2017</b>
	The Authority ratified the agenda item, as placed.
<b>3.5</b>	<b>Correction in the parameters of Saffron i.e Picrocrocine, Safranin, Crocine</b>
	The Authority approved the agenda, as proposed. <b>Action Point:</b> S&S division to take necessary action.
<b>41.2</b>	<b>FOOD SAFETY COMPLIANCE</b>
<b>1</b>	<b>Promoting ease of doing business: Instant Renewal of License/ Registration and waiving off late fee of Rs. 100 per day for delay in renewal</b>

	<p><b>Discussion:</b> ED (CS) briefed the agenda items. Members sought clarification on the following;</p> <p>(i) Validity of license after auto renewal beyond one year. To this, it was clarified that the auto-renewal is permissible for one year only.</p> <p>(ii) Addressing the modification, if any, in license during auto renewal. To this, it was clarified that it is the responsibility of Food Business Operator to obtain modified license before applying for auto-renewal.</p> <p><b>Decision:</b></p> <p>The Authority approved the agenda, as proposed.</p> <p><b>Action Point:</b></p> <p>Regulatory compliance division to take necessary action.</p>
<p><b>2</b></p>	<p><b>Ease in the license application procedure by streamlining of mapping between Kind of Businesses (KoBs) and food product categories under FoSCoS portal</b></p>
	<p>One member sought clarification on the said mapping, for which Chairperson suggested to schedule a separate meeting with the concerned division for further clarification.</p> <p>The Authority approved the agenda, as proposed.</p> <p><b>Action Point:</b></p> <p>Regulatory compliance division to take necessary action.</p>
<p><b>3</b></p>	<p><b>Proposal regarding amendment in FSS (Licensing and Registration of Food Businesses) Regulation, 2011 related to condition on mandatory testing for self-compliance by FBOs through FSSAI recognized labs only</b></p>
	<p><b>Discussion:</b> Advisor(QA) suggested to include all the chemical and microbiological safety parameters as the testing requirements in the proposed regulations and also to omit the mentioning of historical data and risk assessment. The Authority, while agreeing, suggested to re-frame the proposed regulation accordingly.</p> <p>Further, one member suggested to include laboratories having ISO 17025 certification also as many food testing laboratories (including some in remote areas) may be certified with ISO 17025 but may not be accredited by NABL and/or notified by the Food Authority. To this, Advisor (QA) explained that even in remote areas the nearby laboratories are willing to take care of the logistics issues in addition to testing and provide the facility to pick up the sample.</p> <p><b>Decision:</b></p> <p>The Authority noted the suggestions and recommended;</p> <p>(i) the industry to share the list of those food testing laboratories that are certified with ISO 17025 but presently are not accredited by NABL and/or notified by the Food Authority.</p> <p>(ii) concerned division to re-frame the proposed regulation.</p>

	With above suggestions and recommendation, the Authority approved the agenda.  <b>Action Point:</b> Regulatory compliance division to take necessary action.
<b>41.3</b>	<b>FOOD TESTING SURVEILLANCE</b>
<b>1</b>	<b>Ratification of Notification/Recognition/Discontinuation of Food Testing Laboratories</b>
	The Authority ratified the agenda item, as placed.
<b>2</b>	<b>Information on Food Safety on Wheels</b>
	The Authority took note of the agenda item as circulated for information.
<b>3</b>	<b>Information on Capacity Building Programs</b>
	The Authority took note of the agenda item as circulated for information.
<b>4</b>	<b>Ratification of Rapid Analytical Food Testing (RAFT) Kit/Equipment/Method</b>
	The Authority ratified the agenda item, as placed.
<b>5</b>	<b>Information on PAN India Surveillance of Food Products</b>
	The Authority took note of the agenda item as circulated for information.  Chairperson suggested to share the findings of these types of surveillance programs with public for awareness and further dissemination.
<b>41.4</b>	<b>FOOD SAFETY TRAINING</b>
	<b>Food Safety Training and Certification (FoSTaC) program</b>
	The Authority approved the agenda, as proposed.  <b>Action Point:</b> Training division to take necessary action.
<b>41.5</b>	<b>IMPORT</b>
<b>A</b>	<b>Agenda Items for ratification by Food Authority</b>
<b>1</b>	<b>Import of high risk food items at FSSAI manned Point of Entries</b>
	The Authority ratified the agenda item, as placed.
<b>2</b>	<b>Rectifiable labelling information for imported food consignments</b>
	The Authority ratified the agenda item, as placed.
<b>3</b>	<b>Import of Hops for use an ingredient in Manufacturing of Beer</b>
	The Authority ratified the agenda item, as placed.
<b>4</b>	<b>Implementation of testing of non-conforming parameters by referral laboratory for samples taken from Imported consignment</b>

	The Authority approved the agenda item, as proposed.
<b>5</b>	<b>Extension of facilities for providing pNOC to registered AEOs</b>
	The Authority approved the agenda item, as proposed.
<b>B</b>	<b>Agenda Items for information of Food Authority</b>
<b>1</b>	<b>Extension of timeline for requirement of Health Certificate with import of Food Consignments</b>
	Chairperson recommended to extend the timeline for another 2 months subject to the compliance of the same within this timeline.
<b>2</b>	<b>Facility of advance processing of BoE in FICS system</b>
<b>3</b>	<b>Faceless import clearance and review process</b>
	The Authority took note of the agenda items (1) to (3) above, as circulated for information.
<b>41.6</b>	<b>GOVERNANCE AND ADMINISTRATION</b>
	<b>Final (draft) Notification of Food Safety and Standards Authority of India (Transaction of Business at its meetings) Amendment Regulations, 2022</b> related to revision of sitting fee for members of the Food Authority other than <i>ex-officio</i> members
	The Authority ratified the agenda item, as placed.
	<b>SUPPLEMENTARY AGENDA ITEMS- 41.IV.1</b>
<b>1</b>	<b>ITEMS PROPOSED FOR DRAFT NOTIFICATION</b>
<b>1.1</b>	<b>Amendment to FSS (Food products Standards and Food Additives) Regulations, 2011</b>
	The Authority approved the draft notification, as proposed. <b>Action Point:</b> S&S division to proceed with the draft notification.
<b>1.2</b>	<b>Amendment to FSS (Contaminants, Toxins &amp; Residues) Regulation, 2011</b>
	The Authority approved the draft notification, as proposed. <b>Action Point:</b> S&S division to proceed with the draft notification.
<b>1.3</b>	<b>Amendment to FSS (Alcoholic Beverages) Regulation, 2018</b>
	The Authority approved the draft notification, as proposed. <b>Action Point:</b> S&S division to proceed with the draft notification.
<b>1.4</b>	<b>Amendment to FSS (Prohibition &amp; Restriction of Sales) Regulation, 2011</b>





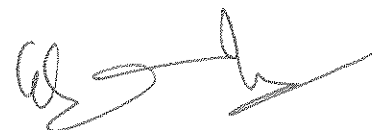
	Members of the Authority appreciated the work done in this area. The Authority approved the draft notification, as proposed. <b>Action Point:</b> S&S division to proceed with the draft notification.
<b>2</b>	<b>OTHER ISSUES</b>
<b>2.1</b>	<b>Methods for determination of Oryzanol content in oils</b>
	The Authority approved the agenda item, as proposed. <b>Action Point:</b> QA division to take necessary action.
<b>2.2</b>	<b>Maximum Residue Limits (MRLs) for Spices and Culinary Herbs</b>
	The Authority ratified the agenda item, as placed.
<b>41.IV.2</b>	<b>Extension of tenure of the Scientific Panels</b>
	The Authority approved the agenda item, as proposed. It was informed that the Search cum Selection Committee (SSC) may finalize the new Scientific Panels till that time. <b>Action Point:</b> S&S division to take necessary action.
<b>41.IV.3</b>	<b>Minutes of the Central Advisory Committee (CAC) from 36-37<sup>th</sup> CAC</b>
	The Authority took note of the agenda item as circulated for information.
<b>41.IV.4</b>	<b>Operationalization of standards/ regulations and directions issued by FSSAI</b>
	The Authority ratified the agenda item, as placed.
At the end, one member raised concern on the proceedings of 39 <sup>th</sup> Food Authority meeting under the agenda Item No. 1 (Items proposed for Final (Draft) notification):	
<ol style="list-style-type: none"> <li>1. In 1.4 (Amendment to FSS (Advertising &amp; Claims) Regulations, 2018, it was mentioned that point no. 5 in the proceedings have been recorded incorrectly. The placing of disclaimer was discussed to be placed suitably on Principal Display Panel (PDP) rather than Front of Pack (FoP). To this, Chairperson recommended Advisor (S&amp;S) to cross verify the records and bring out amendment, if required.</li> <li>2. In 1.2 (Amendment to FSS (Food Products Standards &amp; Food Additives) Regulations, 2011 related to value of alcoholic acidity for millets wherein the Authority suggested to submit the data for further deliberation by the concerned Scientific Panel. The member informed that the data has been submitted to the Food Authority through NIFTEM and sought extension till such time review/study is done. It was agreed to give extension.</li> </ol>	
Chairperson suggested all the members to give any suggestion/comment on the agenda items of 41 <sup>st</sup> Food Authority meeting within seven days so that same may get suitably addressed in the proceedings of the meeting.	

The meeting concluded with a vote of thanks to the chairperson and all the participants.

This has approval of the Chairperson, FSSAI.

**Chief Executive Officer**

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## Annexure-1

### List of Participants

#### **A. Members of the Food Authority (ex-officio)**

1. Shri K. R. Saji Kumar, Joint Secretary, Ministry of Law and Justice, Legislative Department [**virtually attended**];
2. Dr. Kiran Kumar Karlapa, Deputy Secretary, Ministry of Health & Family Welfare, (for Dr. Mandeep Kumar Bhandari, Joint Secretary);
3. Shri Neeraj Arora, Deputy Director, Ministry of Micro, Small and Medium Enterprises, (for Sh. Vipul Goel Joint Secretary);
4. Shri Sharad N. Hulale, Under Secretary, Ministry of Food Processing Industries (for Sh. Kuntal Sensarma, Economic Advisor) [**virtually attended**];
5. Shri Ashutosh Agarwal, Deputy Director, Department of Consumer Affairs, Ministry of Consumer Affairs, Food & Public Distribution (for Sh. Anupam Mishra, Joint Secretary) [**virtually attended**];
6. Dr. Somnath Agasimani, Asstt. Commissioner (Crops), Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare [**virtually attended**];

#### **B. Part time Members of the Food Authority:**

1. Dr. Sridevi Annapurna Singh, Director, CSIR-CFTRI, Mysuru;
2. Shri Kanwal Singh Chauhan, Farmer, Aterna, Distt. Sonapat, Haryana;
3. Shri Pramod Kumar Choudhary, Bhartia Kisan Sangh;
4. Smt. Jyoti J. Sardesai, Director, FDA and Commissioner Food Safety, Goa [**virtually attended**];
5. Shri Subhasish Panda, Commissioner Food Safety, Himachal Pradesh [**virtually attended**];
6. Shri Abhijit Baruah, Commissioner of Food Safety and Drugs Administration, Assam; [**virtually attended**];
7. Shri Sukhwinder Singh, Designated Officer, Chandigarh (for Sh. Yashpal Garg, Commissioner of Food Safety);
8. Ms. Swati Ravindra Paradkar, President, Shri Mahila Griha Udyog, Lijjat papad, Mumbai, Maharashtra [**virtually attended**];
9. Ms. Shreya Pandey, All India Food Processors' Association, New Delhi [**virtually attended**];
10. Shri B.S. Nagesh, Founder, Trust for Retailers and Retail Associates of India (TRRAIN), Mumbai, [**virtually attended**]

#### **C. Officers of the FSSAI**

1. Shri Rajeev Kumar Jain, Executive Director (Executive Director (HR, Finance & Accounts)
2. Ms. Inoshi Sharma, Executive Director (SBCD/Regulatory Compliance);
3. Dr. Harinder Singh Oberoi, Advisor (QA/S&S);
4. Shri Sunil Bakshi, Head (Regulations);
5. Dr. Amit Sharma, Director (Trade and IC);
6. Cdr. Sharad Aggarwal, Director (Finance and Accounts);
7. Shri Anil Mehta, Director (Regulatory Compliance);
8. Sh. Rakesh Kumar, Director (QA);
9. Dr. Anil Ranga, Director (HR);
10. Shri V.K. Pancham, Director (Regulation);
11. Ms. Sweety Behera, Director (Quality Assurance); and
12. Ms. Lily Prasad, Chief Technology Officer.

## **41<sup>st</sup> Meeting of Food Authority on 29.12.2022** **CEO's Detailed Report- (as tabled)**

### **1. FOOD STANDARDS/REGULATIONS**

#### **1.1. Scientific Committee, Scientific Panel and the Work on Standard Setting after the 40<sup>th</sup> Food Authority meeting held on 29.09.2022.**

The Scientific Committee & few Scientific Panels met during the period and made significant contributions in arriving at draft and final standards and suggestions on issues of food safety. Various recommendations made by the panels were deliberated in the Scientific Committee of the FSSAI which comprises the Chairpersons of all Scientific Panels as well as independent eminent scientists and the same have been placed in the Agenda for the approval of the Food Authority.

#### **1.2 Scientific Committee Meetings (01):** The 43<sup>rd</sup> meeting of the Scientific Committee was held on 08.12.2022.

#### **1.3 Scientific Panel Meetings (14):** Following Scientific panels met during the period:

<b>Panel No.</b>	<b>Name of Scientific Panel</b>	<b>Meeting no.</b>	<b>Date</b>
SP-01	Food additives.....contact with food	55	15/11/2022
SP-02	Pesticides Residues	74	13/10/2022
SP-05	Functional foods..... similar products	61	10 & 11/11/2022
SP-07	Contaminants in the Food Chain	32	28/10/2022
SP-09	Method of Sampling and Analysis	39	23/11/2022
SP-11	Cereals, ..... products (including Bakery)	35	01/11/2022
SP-12	Fruits & Vegetables	27	02/12/2022
SP-13	Meat & Meat Products, poultry	21	07/11/2022
SP-14	Milk & Milk Products	21	23/11/2022
SP-16	Sweets, .....Sugar &Honey		24/11/2022
SP-17	Water & Beverages	24	30/11/2022
SP-18	Nutrition and Fortification	20	20/10/2022
SP-19	Spices and Culinary Herbs	16	21/11/2022
SP-21	Alcoholic Beverages	10	29/11/2022
SP-05	Functional Foods, Nutraceuticals....	62	15/12/2022

#### **1.4** Following four regulations have been notified for enforcement:-

- (i)** Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) First Amendment Regulations, 2022;
- (ii)** Food Safety and Standards (Labelling and Display) Second Amendment Regulations, 2022; and

(iii) Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2022.

(iv) Food Safety and Standards (Advertising and Claims) Second Amendment Regulations, 2022 have been notified for enforcement.

1.5 Following four draft regulations have been published in the Gazette of India for inviting comments and suggestions from stakeholders:-

(i) Draft Food Safety and Standards Authority of India (Recruitment and Appointment) First Amendment Regulations, 2022;

(ii) Draft Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2022 Palm Oil, Meat Sausages, Dehydrated Tarragon, Indian Mithais and Namkeens; and

(iii) Draft Food Safety and Standards (Genetically Modified Foods) Regulations, 2022.

(iv) Draft Food Safety and Standards (Labelling & Display) Amendment Regulations, 2022

## 2. FOOD SAFETY COMPLIANCE

### 2.1 **Special Drive to check adulteration of sweets, savouries, milk and milk products like Khoya, Paneer etc. during festive season-**

In the view of ensuing festive season during which demand of sweets savouries, milk and milk products like Khoya, Paneer etc. increases across the country, FSSAI vide order dt. 20.10.2022, directed States/UTs to carry out special surveillance/enforcement drives by the Food Safety Officer/Designated Officer and positioning of Food Safety on Wheels especially at hot spots as preventive actions.

### 2.2 **FSSAI order on Capping due to delay in submission of Annual Returns-**

FSS Licensing regulation specifies the requirement for the submission of the Annual Return by the FBOs (Manufacturers/processors and Importers) by 31st May of every year. However, there was no provision in the said regulation for the capping of the maximum amount of penalty levied due to non-submission of Annual Returns. Now, in order to reduce the burden on the food businesses owing to accumulated penalties, FSSAI vide order dated 10th November 2022, specified that the maximum penalty that can be levied shall not exceed 5 times the annual license fees.

### 2.3 **FSSAI has been providing financial and technical assistance to States/UTs under MoU since 2020-21**

to address the gaps in the food safety ecosystem. The duration of the existing MoU will conclude in the current FY 2022-23. In the last meeting of Food Authority, extension of duration of MoU for further 3 years i.e 2023-24 to 2025-26 was approved. Accordingly, the States/UTs have been asked to submit Work Plan proposals for FY, 2023-24.

### 3. FOOD TESTING AND SURVEILLANCE

#### 3.1 Number of FSSAI notified lab & IA status

- I. The total numbers of primary food testing laboratories notified u/s 43(1) of FSS Act are **225** and the total no. of Referral Labs u/s 43(2) of FSS Act are **21**
- II. Provision for testing of FBO compliance sample at FSSAI notified Laboratories only

#### **Challenge in the current practice:**

Current practices being followed by the NABL accredited external laboratories have been examined by FSSAI and found various anomalies w.r.t. not testing quality/safety parameters, no uniform formatting of reporting the results etc. Therefore, the following amendment is recommended in schedule 2, Annexure -3, "Conditions of License", at serial number 10 of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011, is proposed to be substituted, as-

***"10. Ensure testing of relevant contaminants in food products in accordance with these regulations as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through FSSAI notified labs at least once in six months or as specified by the Food Authority for different products or kind of businesses from time to time."***

#### 3.2 Information on PAN India Surveillance of Food Products

##### **I. Information on Milk Survey 2022 in 12 selected states of India:**

FSSAI has conducted the Milk Survey 2022 in 12 selected States of India in October 27th & 28th, 2022 to assess the presence of antibiotics in the pasteurised milk which is being used in excess to combat the outbreak of Lumpy Skin Disease (LSD) in India. **795 samples** were collected and the samples are under the process of analysis.

##### **II. Information on PAN-INDIA Trans-Fat Surveillance, 2022**

FSSAI has conducted PAN-India Surveillance of Industrially Produced Trans-Fatty Acids (TFA) from 9th -16th of November, 2022 in selected 550 cities/districts from 36 States/UT's. The FSOs from the concerned districts were involved in the sample collection along with the sampler from the NCML. **10,484 samples** were collected are under the process of analysis.

#### **Other**

##### **Grants released under CSS for Upgradation of SFTLs**

**Total Rs. 72.67 Cr.** has been released in this Financial Year (2022-23) under CSS for upgradation of SFTLs.

#### **4. SOCIAL AND BEHAVIOURAL CHANGE**

- 4.1** The second phase of Eat Right Challenge was launched in April-2022 and the period of the challenge was from 1st May, 2022 to 15<sup>th</sup>-November, 2022 and a total of 221 districts have participated in it. Eat Right Challenge Phase-2 culminated on 15-Nov-2022 and evaluation is under process for the declaration of results.
- 4.2** The United Nations General Assembly (UNGA) has declared 2023 as “International Year of Millets” (IYoM)-2023. All Ministries and Departments have been mandated to take up activities to promote and popularize use of Millets. In this regard, Monday Millets has been launched in the month of October-2022 as a part of promotion under United Nations’ declaration of “International Year of Millets-2023. In this series a recipe based on millets will be shared on each Monday. Further, FSSAI has directed the States to organize at least 1 (or more) Eat Right Millet Mela in each State/UT. The funds may be utilised for conducting each Millet Mela from the IEC head of the MoU (2022-23) done between the States/UTs and FSSAI. So far, one Eat Right Mela has been organized by the State of Madhya Pradesh in Bhopal.
- 4.3** FSSAI participated in India International Trade Fair -2022 from 14<sup>th</sup> Nov-2022 to 27<sup>th</sup>-Nov-2022 in Pragati Maidan New Delhi. FSSAI demonstrated various online platforms like Food Safety Compliance System (FoSCoS), Food Safety Training and Certification (FoSTaC), Food Testing and other programs to ensure compliance of food safety standards in the country through this event. Food Safety on Wheel was also deputed in the Trade-Fair to raise the awareness on Food Safety.

#### **5. GOVERNANCE AND ADMINISTRATION**

- 5.1** “I am happy to share that direct recruitment process of employees is progressing satisfactorily and a total of 287 candidates have joined the Food Authority on Direct Recruitment basis till date in various grades.”

#### **6. GLOBAL OUTREACH**

##### **6.1 Codex Activities:**

India participated in the 45<sup>th</sup> meeting Codex Alimentarius Commission(CAC45) on 21.11.2022 to 25.11.2022 physically under the leadership of CEO, FSSAI. India in the capacity of advisor to the Asia attended the Executive Committee of Codex (CCEXEC) and resolved the issues with respect to the standards of curry leaves, saffron and fresh dates.

The Codex Alimentarius Commission has adopted a series of new food safety standards at its 45th session. Eleven new texts include guidelines on ready-to-use therapeutic foods and on the management of biological foodborne outbreaks; a code of practice for the prevention and reduction of cadmium contamination in cocoa beans, and six new commodity standards. The Commission also established 476 new maximum residue limits for pesticides

and 13 maximum levels for contaminants. Among these, following standards/texts are important to India:

- i. Revision to the standard for named vegetable oils (cxs 210-1999) – essential composition of sunflower seed oils, at step 5/8.
- ii. Guidelines for the Management of Biological Foodborne Outbreaks at step 8
- iii. General Principles of Food Hygiene (CXC 1-1969) at step 5/8
- iv. Maximum level for cadmium in cocoa powder
- v. Standard for onion and shallots, berry fruits, fresh dates at step 5 and new work on development of standard for fresh curry leaves
- vi. Standard for dried floral parts - Saffron, Nutmeg and dried or dehydrated chilli pepper and paprika